

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).1262-1263/2009

(From the judgement and order dated 24/09/2008 in CRLRC
No.1439/2005,CRLRC No.1440/2005 of The HIGH COURT OF MADRAS)

KANNAN Petitioner(s)

VERSUS

SELVAMUTHUKANI Respondent(s)

(With appln(s) for exemption from filing O.T.,bail and office report)

WITH SLP(Cr1) NO. 7924 of 2009

(With appln. for c/delay in filing SLP and bail and office report)
(For final disposal)

Date: 20/01/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AFTAB ALAM
HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

For Petitioner(s) Mr. A.T.M. RangaRamanaujam, Sr.Adv.
In SLP(Cr1) Mr. M.A.Chinnasamy, Adv.
Nos. 1262-1263/2009 Mr. V. Senthil Kumar, Adv.

SLP(Cr1.)No.7924/2009 Mr. M.A. Krishna Moorthy, Adv.

For Respondent(s) Mr. Rana Ranjit Singh, Adv.
7924 of 2009 Mr. Jaswant Singh, Adv.

UPON hearing counsel the Court made the following

O R D E R

Arguments heard.
Judgment reserved.

(Neetu Khajuria)
Sr.P.A.

(Sneh Bala Mehra)
Court Master